

1./ 16.2.96.

Hon'ble Mr. K.D. Saha, Member (A)

Heard Shri J.K. Karn, the learned counsel for the applicant as well as Shri S.K. Bariyar, the learned counsel for the respondents. The applicant is a retired employee of the Postal Department. He superannuated on 31.1.1986 from the post of A.D.P.S. (PC) Circle Office, Patna. The submission in this case is that the applicant had served in the State Govt. as Thana Welfare Officer for more than 10 years and he applied for appointment in the Postal Department through proper channel and after his appointment he applied to count his service under the Govt. of Bihar towards pension etc. It is stated that by the Ministry of Communication, Department of Post letter dated 17.3.1986 as at Annexure A/1, a direction was issued to the Postmaster General to regulate the case of the applicant in accordance with the DP &AR OM No. 3(20)/Pen.(A)/79 dated 31st March, 1982 which is incorporated as Government of India decision No. 5 below Rule 14 of the CCS (Pension) Rules, 1972 -Swami's Compilation 1985 edition. Notwithstanding the above said direction to the Postmaster General, Patna, it appears that the grievances of the applicant have not been redressed and it is submitted that the necessary papers in this connection are lying in the office of the respondent No. 5, Director, ^{Accounts (Postal)} ~~Postal Service~~, Patna.

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The learned counsel also invited my attention to the letter of the Chief Postmaster General, Bihar Circle, addressed to the Accounts Officer (Pen I) ~~where~~ /o the Director of Accounts (P), a copy of which is at Annexure A/7 dated 10.7.95, wherein the Accounts Officer (Pension) was requested to give personal attention to the case of the applicant as this was very old case requiring immediate disposal. The learned counsel also drew my attention to the applicant's representation addressed to the Director, Public Grievances, Cabinet Secretariate, Govt. of India, New Delhi dated 24.6.95 (Annexure A/6) seeking redressal of the grievances of the applicant. It is submitted that there has been no response with reference to the same.

2. Considering the submissions, the learned counsel for the applicant and after going through the averments on record, I am of the view that this case can be disposed of by giving a suitable direction to the respondent No. 5, Director of Accounts (Postal), Patna to consider the matter and have it disposed of.

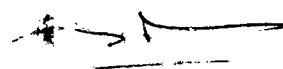
Accordingly, I direct that the applicant should submit a fresh representation addressed to the Director of Accounts (Postal), Patna (Rs. No. 5), bringing out full facts of the case with regard to his grievances within the period of two weeks, and the respondent No. 5, Director of Accounts

Patna,

(Postal) st on receipt of the copy of the aforesaid representation, shall consider ~~it~~ and dispose ^{of} of by a speaking and reasoned order, if necessary, by giving personal hearing to the applicant. This exercise should be completed within the period of two months from the date of receipt of the copy of the representation alongwith copy of this order.

With this observation, this application is disposed of.

/CBS/


(K.D. Saha)

Member (A)

16.2.96